

**चमड़ा उद्योग के विकास के लिए विश्व बैंक द्वारा
वित्तीय सहायता**

2926. श्री अजीत जोगी: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विश्व बैंक ने देश में चमड़ा उद्योग समूहों के विकास के लिए कोई वित्तीय सहायता प्रदान की है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) देश में चमड़े की गुणवत्ता में सुधार के लिए क्रियान्वित की जा रही योजना का ब्यौरा क्या है?

वित्त मंत्री (श्री पी. चिदम्बरम): (क) जी, नहीं।

(ख) और (ग) प्रश्न नहीं उठता।

**Setting up of Hotels by Golden Tulip
International**

2927. SHRI ANANTA SETHI: Will the Minister of TOURISM be pleased to state:

(a) whether it is fact that the Dutch based Golden Tulip International plans to set up some hotels in India;

(b) if so, the details regarding the proposed ventures alongwith its terms, locations and the time by when it is likely to be completed;

(c) whether any hotel is likely to be constructed in the State of Orissa; and

(d) if so, the details of its locations etc.?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) One M/s. Hospitality Resort Limited, Goa have obtained approval from the Reserve Bank of India under the automatic approval scheme for technical collaboration with M/s Golden Tulip of Holland for setting up a Beach Resort in Goa.

(c) and (d) There is no such information.

**Recruitment of clerks from Open Market
for Offices under the Ministry**

2928. SHRI RAM NATH KOVIND:

SHRI K.M. KHAN:

DR. RANBIR SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether certain offices under his Ministry are making recruitment of clerks from open market;

(b) if so, the names of such offices with procedure laid down by each office;

(c) whether such offices include autonomous bodies, sub-ordinate and attached offices;

(d) whether some hospitals under his Ministry are also recruiting clerks from open market; and

(e) if so, the names of such hospitals with procedure laid down by each in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL. SHERVANI):

(a) to (e) The information is being collected and would be placed on the Table of the House.

**Defaulters with outstanding amount
exceeding Rs. 50 and Rs. 100 crores**

2929. SHRI DIPANKAR MUKHERJEE:

Will the Minister of FINANCE be pleased to state: (a) the number of defaulters of banks and FIs for the year ending 31.3.95 whose total outstanding amounts exceed Rs. 50 crores and Rs. 100 crores respectively;

(b) whether these cases are being registered with Special Recovery Tribunals for recovery of the dues;

(c) if not, the reasons therefor and the steps proposed by Government to recover the amount which exceeds Rs. 7000 crores as per reports; and

(d) whether Government is contemplating to make the names of the above defaulters public; if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) Information is being collected and will be laid on the Table of the House.

(b) and (c) In terms of the provisions of the Recovery of Debts Due to Banks and Financial Institution Acts, 1993 every suit or other proceedings involving an amount of Rs. 10 lakh and above pending before any Court immediately before the date of establishment of a tribunal under the said Act shall stand transferred on that date to such tribunal. Debts Recovery Tribunals have been established at